



2026:DHC:3633



\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Judgment reserved on: 10.04.2026**  
**Judgment pronounced on: 29.04.2026**

+ OMP (ENF.) (COMM.) 189/2023

SONY INDIA PRIVATE LIMITED

.....Decree Holder

Through: Mr. Rajat Joneja, Ms. Himanshi  
Madan and Mr. Anmol Kumar,  
Advocates

versus

CORPORATE SERVICE PLAN INDIA PRIVATE  
LIMITED

.....Judgement Debtor

Through: Mr. Rakesh Khanna, Mr. Rohan  
Khanna and Mr. Arvind Singh Yadav,  
Advocates

**CORAM:**

**HON'BLE MR. JUSTICE AVNEESH JHINGAN**

**J U D G M E N T**

1. In view of the judgement pronounced today in O.M.P. (COMM) 410/2023 wherein the impugned award has been set aside, no further orders are called for as no cause of action survives.
2. The petition is accordingly disposed of as infructuous.

**AVNEESH JHINGAN, J**

**APRIL 29, 2026/ha**